

**ITEM NO.804**

**COURT NO.4**

**SECTION X**

**S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S**

**WRIT PETITION (CRIMINAL) Diary No.21492/2022**

**MOHAMMED ZUBAIR**

**Petitioner(s)**

**VERSUS**

**STATE OF NCT OF DELHI & ORS.**

**Respondent(s)**

**Date : 18-07-2022 This petition was mentioned today.**

**CORAM :**

**HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE A.S. BOPANNA**

**For Petitioner(s)** Ms. Vrinda Grover, Adv.  
Mr. Soutik Banerjee, Adv.  
Ms. Mannat Tipnis, Adv.  
Ms. Devika Tulsiani, Adv.  
Mr. Aakarsh Kamra, AOR

**For Respondent(s)** Mr. Tushar Mehta, SG  
Mr. Kanu Agarwal, Adv.  
Ms. Swati Ghildiyal, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The petition was mentioned by Ms Vrinda Grover, counsel for the petitioner before the Court presided over by the Hon'ble the Chief Justice today. The following order has been passed:

“Upon being mentioned by Ms Vrinda Grover, learned counsel appearing for the petitioner for urgent listing of matter, we

grant liberty to the petitioner to mention the matter before the Bench presided over by Hon'ble Dr Justice D Y Chandrachud."

- 2 Accordingly, the petition has been taken on Board on urgent mentioning by Ms Vrinda Grover. The learned Solicitor General who was present in court was requested to assist.
- 3 Ms Grover has tendered a statement of various FIRs which have been registered against the petitioner. The grievance is that multiple FIRs are being registered on essentially the same subject matter in different police stations.
- 4 The subject matter of the present proceedings under Article 32 of the Constitution arises from five FIRs lodged against the petitioner, the details of which are extracted below:
  - (a) FIR No 502/2021, dt. 15.06.2021, PS Loni Border, District Ghaziabad u/s 153, 153-A, 295-A, 505, 120-B and 34 of the Indian Penal Code, 1860;
  - (b) Case Crime No 199/2021, dt.24.07.2021, PS Charthawal, Muzaffarnagar u/s 192, 504 and 506 IPC;
  - (c) FIR No 511/2021, dt.18.09.2021, PS Mohamadi, District Lakhimpur, u/s 153-A, 153B/505(1)B and 505(2) IPC;
  - (d) FIR No 237/2022, dt.04.07.2022, PS Hathras Kotwali on a complaint dt.14.06.2022 u/s 153-A, 295-A, 298 IPC and Section 67 of the IT Act; and
  - (e) Case Crime No 286/2022 Hathras, PS Sikandrarao, u/s 147, 149, 153A, 353, 188, 120-B of the Indian Penal Code 1860 and u/s 7 of the CLA Act.

- 5 The petitioner has been granted regular bail on 15 July 2022 by the Additional Sessions Judge, Patiala House Courts, Delhi in connection with FIR No 172 of 2022 dated 20 June 2022 registered at PS Special Cell, Delhi.
- 6 The petitioner was directed to be enlarged on interim bail by an order dated 8 July 2022 passed by this Court in connection with FIR No 226 dated 1 June 2022 lodged at PS Khairabad, District Sitapur, Uttar Pradesh for a period of five days. The order has since been extended, pending further orders of this Court.
- 7 Ms Vrinda Grover has submitted that the petitioner has been directed to be produced before the Court at Hathras in Uttar Pradesh. Learned Counsel submitted that most of the FIRs implicate offences (Sections 153A, 295A and 298 IPC and Section 67 IT Act) which are punishable for up to three years' imprisonment.
- 8 Since the petition is not on Board today, we direct the Registry to list it on 20 July 2022.
- 9 In the meantime, we direct that no precipitate steps shall be taken against the petitioner in connection with any of the five FIRs which have been extracted above, without the leave of this Court.
- 10 Issue notice. Liberty to serve the Standing Counsel for the State of Uttar Pradesh and for the NCT of Delhi in addition.
- 11 List the Petition on 20 July 2022.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Court Master**

ITEM NO.801

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(CRIMINAL) Diary No. 21492/2022

MOHAMMED ZUBAIR

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ORS.

Respondent(s)

Date : 18-07-2022 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Ms. Vrinda Grover, Adv. (mentioned by)  
Mr. S. Banerjee, Adv.  
Mr. Aakarsh Kamra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Upon being mentioned by Ms. Vrinda Grover, learned counsel appearing for the petitioner for urgent listing of matter, we grant liberty to the petitioner to mention the matter before a Bench presided over by Hon'ble Dr. Justice D.Y. Chandrachud.

(RAJNI MUKHI)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)